

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.100/4296/2016

New Delhi this the 2nd day of January, 2017

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Anoop Sharma (Aged about 32 years)
S/o Late Shri Charanjiv Lal
Ex-Mail Man,
Under Superintendent RMS
Saharanpur

Residential address

O-158, 'O' Block,
Geeta Enclave,
Vani Vihar,
Uttam Nagar,
New Delhi-110059.Applicant

(By Advocate:Shri G.D. Bhandari)

Versus

Union of India, through

1. The Secretary,
Ministry of Telecommunication,
Department of Posts,
Government of India,
New Delhi.

2. The Chief Post Master General,
Uttar Pradesh Circle,
Lucknow.

3. The Superintendent
RMS, SH Division,
Saharanpur-47001.Respondents

ORDER (ORAL)

Learned counsel for applicant pressed his case with regard to consideration for compassionate appointment of the applicant, who is the son of the deceased employee, Shri Charanjiv Lal, Ex-Mail Man, S.H. Circle, Saharanpur. He informed that he had filed this application for

compassionate appointment as son of the deceased and has twice been considered for the same by the Circle Relaxation Committee. While the proceedings concluded on 24.04.2014 and 25.04.2014, but the Committee has not approved compassionate appointment. After the first consideration of his case, the matter was again reconsidered and the second time also, because of limited number of vacancies and his merit points being lesser, he was not selected. This has been communicated to him vide letter No.Rectt./M-5/69/2012/3 dated 26.08.2016. He contends that the respondents have in this letter communicated to him that:-

- “2. On the basis of report received and due consideration, the Competent Authority did not find the case fit for review.
- 3. No further action is needed by this office”.

2. Applicant further contends that as per DOP&T instructions, the respondents must reconsider his case in the next Circle Relaxation Committee, as there is no limitation on the number of times that case of compassionate appointment can be reconsidered. In this case, it has been made clear by the respondents that because of limited number of vacancies and merit points being lesser, he could not receive compassionate appointment.

3. It is made clear that no decision has been taken on the merits of his representation. As per rules, the respondents are directed to reconsider his request for compassionate appointment in the light of the directions and instructions issued by DOP&T and inform him of the decision by the Circle Relaxation Committee, in due course and in any

case within a period of 1 month from the date of the next Circle Relaxation Committee meeting.

4. The OA is disposed of with the above direction at the admission stage itself. No costs.

(NITA CHOWDHURY)
MEMBER (A)

Rakesh